

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO:1631/2001

Tuesday, this the 18th day of December, 2001

Hon'ble Shri S.A.T.Rizvi, Member (Admn)

P.K.Sarin, S/O Shri S.N.Sarin
492/KG-1, Vikas Puri, New Delhi
(Applicant in person)

..Applicant

Versus

1. Union of India through its Secretary
Ministry of Urban Development
Nirman Bhawan, New Delhi
2. Director General of Works
CPWD Nirman Bhawan
New Delhi
3. Executive Engineer, PWD 31,
Sunlight Insurance Building
1/26-27, Asaf Ali Road
New Delhi-2.

..Respondents

(By Advocate: Shri Rajeev Bansal)

O R D E R (ORAL)

Heard the applicant and the learned counsel for
the respondents.

2. The applicant, who is an Assistant Engineer-II, was placed under suspension on 29.4.1991 and continues to be under suspension to date. He was to cross EB on 1.10.1990. The same was allowed belatedly in November, 2000 and corresponding payments have also been made. Similarly, the amount of DA due to him in respect of 1997 onward has been paid after an abnormal delay in November, 2000. The applicant seeks interest on the aforesaid delayed payments.

3. The learned counsel appearing on behalf of the respondents submits that the delay occasioned is entirely

(6)

(2)

due to inter-Departmental consultation and that there is no specific rule providing for interest in such cases of delay.

4. I have considered the submissions made and find that the ground advanced on behalf of the respondents is not convincing enough. The respondents must, therefore, pay interest @ 10% on the aforesaid delayed payments from the dates such payments fell due upto the date of actual payment.

5. The present OA is disposed of in the aforesated terms. No costs.



(S.A.T. Rizvi)
Member (A)

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